

(b) As informed by Prasar Bharati, the detail of the Net Income generated by Doordarshan and All India Radio during the last three years the major source of which *inter-alia* includes sale of air time and license fee of tower are as under:

(Rupees in crore)

Net Commercial Income		Resources		
Year	DD	AIR		Total
2006-07	726.07	196.50	37.12	959.69
2007-08	724.42	203.80	58.83	987.05
2008-09	737.05	194.42	69.44	1000.91

(c) No Sir.

(d) Question does not arise.

Regulatory body for TV channels

2479.SHRI P.R. RAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is considering any regulatory body for the television channels; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) and (b) The draft Broadcasting Services Regulation Bill has provisions to constitute a regulatory body to address issues relating to regulation of electronic media. The consultation process is on with the stakeholders/States/UTS. The draft of the proposed Bill is available on the website (www.mib.nic.in) of the Ministry.

Statutory status for Law Commission

2480.SHRI O.T. LEPPA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it has been decided to make the Law Commission a statutory body;

(b) if so, the details of the set up and terms and conditions of the Commission; and

(c) whether it is also proposed to make the recommendations of the Commission binding on Government?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) No, Sir.

(b) and (c) Doesn't arise.

Closure of cases on compromise

2481.SHRI SYED AZEEZ PASHA: Will the Minister of LAW AND JUSTICE be pleased to state: